



2026:AHC:41825

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6693 of 2026

Anita Devi

.....Petitioner(s)

Versus

State Of U.P. And 23 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Dipak Singh, Mahesh Kumar
Counsel for Respondent(s)	: Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Against the order dated 05.08.2024 passed by the Respondent No.3 namely Sub-Divisional Officer, Tehsil-Chail, District Kaushambi, in Case No. 213 of 2024, Computerized Case No.T202402420500213 in the proceedings under Section 116 of the U.P. Revenue Code, 2006, an appeal under Section 207 of the Code, 2006 was filed by the petitioner before the Respondent No.2 namely Commissioner, Prayagraj Division, Prayagraj. Along-with the said appeal an application for condonation of delay as well as application for interim relief was also filed.

2. It is argued that the aforesaid appeal was numbered as Appeal No.1606 of 2026, Computerized Case No.T202602420501606 (Anita Devi vs. Usha Devi and others), hence no decision has been taken, the petitioner has preferred the present writ petition.

3. Heard counsel for the parties and perused the record.

4. In the facts and circumstances of the case and also in the interest of justice, the present writ petition is **disposed of finally** directing the respondent No.2 namely Commissioner, Prayagraj Division, Prayagraj before whom the aforesaid appeal is pending first of all decide the application for condonation of delay in accordance with law within a period of

three weeks from today. If such application is allowed, thereafter pass an appropriate order on the application for interim relief within next **three weeks**, strictly in accordance with law, unless there is no legal impediment.

(Prakash Padia,J.)

February 24, 2026

Swati